

9

CENTRALEADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 397/89

DECIDED ON : 18.3.1993

P. K. Pawar

...

Applicant

vs.

Directorate of Estates
& Others

...

Respondents

CORAM :

The Hon'ble Shri J. P. Sharma, Member (J)

Shri B. B. Raval, Counsel for the Applicant

None appeared for the Respondents

J U D G M E N T S (ORAL)

The applicant at the time of filing this application was employed as Assistant in the I.B., Ministry of Home Affairs and he has assailed the order dated 5.12.1988 passed by the Estates Officer whereby a notice under section 4 (2) (B) of the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 was issued. The notices were issued to the respondents who contested this application. There is an order dated 24.2.1989 that the status quo shall be maintained and the applicant shall not be evicted from the quarter occupied by him. The interim stay order appears to have been vacated vide order dated 9.3.1989. Today Shri B. B. Raval, learned counsel for the applicant appears but none appears for the respondents. The learned counsel for the applicant

- 2 -

stated that the present application has become infructuous because the applicant has already joined at the transferred place and vacated and surrendered the quarter allotted to him. In view of this, the present application is dismissed as infructuous. No costs.

J. P. Sharma
18-3-55
(J. P. Sharma)
Member (J)